## MINISTRY OF FINANCE

## (Department of Revenue)

(CENTRAL BOARD OF DIRECT TAXES)

## **NOTIFICATION**

New Delhi, the 15th October, 2025

- **S.O. 4678(E).** In exercise of the powers conferred by sub-clause (b) of clause (46A) of section 10 of the Income-tax Act, 1961 (43 of 1961), (hereinafter referred to as "the Income-tax Act"), the Central Government hereby notifies "Chennai Metropolitan Water Supply and Sewerage Board" (PAN: AAALM0037B) (hereinafter referred to as "the assessee"), a Board constituted under the Chennai Metropolitan Water Supply and Sewerage Act, 1978 (Tamil Nadu Act 28 of 1978) for the purposes of the said clause.
- 2. This notification shall be effective from the assessment year 2024-2025, subject to the condition that the assessee continues to be a Board constituted under the Chennai Metropolitan Water Supply and Sewerage Act, 1978 (Tamil Nadu Act 28 of 1978) with one or more of the purposes specified in sub-clause (a) of clause (46A) of section 10 of the Income-tax Act.

[Notification No. 151/2025/F. No.300195/65/2024-ITA-I]

MEENAKSHI SINGH, Dy. Secy.

## **Explanatory Memorandum**

It is certified that no person is being adversely affected by giving retrospective effect to this notification.